

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency & Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRTM MANAGEMENT
CONSULTANTS (INDIA) PRIVATE LIMITED

1.	Name of the Corporate Person	PRTM Management Consultants (India) Private Limited
2.	Date of Incorporation of Corporate Person	August 26, 2005
3.	Authority under which corporate person is incorporated/ registered	Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identification Number	U74140KA2005PTCo49527
5.	Address of Registered Office and Principal Office (if any) of the corporate person	Registered Office Address: Hulkul Brigade Center, 2nd & 3rd Floor, South Wing, # 82 Lavelle Road, Bangalore – 560001, Karnataka.
6.	Liquidation Commencement Date of Corporate Person	September 20, 2019 – Date of passing special resolution by the shareholders of the Company
7.	Name, address, email address, telephone number of Liquidator and the Registration Number of the Liquidator	Name: Mr. Vivek Mallya Address: Wework Salarpuria Symbiosis, Arekere Village, Begur Hobli, Bannerghatta Main Road, Bengaluru 560076 Email address: vivekrmallya@gmail.com Telephone number: +91 98453 96551 IBBI/PA-001/IP-P00553/2017-2018/10983
8.	Last date for submission of claims	February 15, 2020

Notice is hereby given that PRTM Management Consultants (India) Private Limited (“Company”) has commenced voluntary liquidation on September 20, 2019. Mr. C Muralidhara and Ms. Suman Katarki who were appointed as liquidators at the time of commencement of voluntary liquidation, have tendered their resignation on November 21, 2019. Given the vacancy, this public announcement is in relation to the appointment of Mr. Vivek Mallya as the liquidator of the Company by the shareholders of the Company in an extraordinary general meeting dated January 16, 2020.

The stakeholders of PRTM Management Consultants (India) Private Limited are hereby called upon to submit a proof of their claims, on or before February 15, 2020, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Vivek Mallya

Liquidator

Date: January 20, 2020

Place: Bangalore, India

VIVEK MALLYA

IBBI/PA-001/IP-P00553/2017-18/10983
INSOLVENCY PROFESSIONAL